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O.A. No. 196 of 2009

Order dated: 28.05.2009

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (A)

Heard Mr. M.K.Balabataray, Ld. Counsel appearing for the applicant and Mr. B.K.Mohapatra, Ld. Additional Standing Counsel for the Respondents, who appeared on notice.

2. The applicant has filed this O.A. as an amount of Rs. 71,150/-, which has been incurred by him in connection with his Coronary Angiogram & Coronary Bypass Grafting treatment, has still not been reimbursed. He has made a series of representation vide Annexure-A/9. It is also seen that the Respondent No.3 has already referred the matter to Deputy Director (Hqrs.) in the office of Respondent No.2, New Delhi for approval to release the differential amount of Rs. 71,150. It is almost about one year that the claim is pending for disposal.

3. The applicant has already made a number of representations, the last being on 6.3.2009. It will be, therefore, ⁱⁿ ~~for~~ the fitness of things to direct the Respondent No.2 to consider the representations as per rules and pass a

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speaking order within a reasonable time frame, in any case within a period of 60 days from today. Ordered accordingly.

4. The O.A. is accordingly disposed of. No costs.

5. A copy of this order, along with copy of the O.A. be sent to Respondent Nos. 2 and 3. Free copies of this order be given to the Ld. Counsel for the parties.


MEMBER (A)

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